CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT

For the attention of shareholders of

BLOOM DEKOR LIMITED

Head Office: 2/F Sumel, S.G. Highway Road, Thaltej, Ahmedabad- 380 059 Tel.: 079 – 2684 1916, Fax: 079 – 2684 1914
(Regd. Office & Works: Oran 267, Tal. Prantij, Dist.: Sabarkantha, National Highway No. 8, North Gujarat - 383 205)
Email id: laminates@bloomdekor.com.

This Corrigendum ("Corrigendum") to the Public Announcement ("PA") is issued by the Manager to the Offer, Vivro Financial Services Pvt. Ltd. on behalf of Dr. Sunil Gupta & Mrs. Rupal Gupta (Hereinafter collectively referred to as "Acquirers") pursuant to regulations 11 (1) of Securities & Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto. The Shareholders of Bloom Dekor Limited are requested to kindly note the following changes in connection with and in continuation of the PA dated 30th September, 2011.

1. **SCHEDULE OF ACTIVITIES**

ACTIVITY	Original Day & Date	Revised Day & Date
Public Announcement	Friday, September 30,2011	Friday, September 30,2011
Last Date for Competitive Bid	Friday, October 21, 2011	Friday, October 21, 2011
Specified Date (For the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Monday, October 10, 2011	Monday, October 10, 2011
Day by which Letter of Offer to be Posted to the Shareholders	Monday, November14, 2011	Tuesday, January 31, 2012
Date of Opening of the Offer	Thursday, November 24, 2011	Thursday, February 02, 2012
Last Date for Revising the Offer price/No. of Shares	Friday, December 02, 2011	Thursday, February 09, 2012
Last Date up to which the Shareholders may withdraw	Thursday, December 08, 2011	Wednesday, February 15, 2012
Date of Closure of the Offer	Tuesday, December 13, 2011	Tuesday, February 21, 2012
Date by which acceptance/ rejection would be communicated and the corresponding payment for the acquired shares and/ or the unaccepted shares/ share certificates will be dispatched/ credited.	Wednesday, December 28, 2011	Wednesday, March 07, 2012

2. **Offer Price:** Offer price has been revised from Rs. 15.75 paise to Rs. 15.82 paise (including interest of Rs. 0.07 paise to be paid for the extended period of 15 days for opening the offer).
3. **Financial Arrangement: a)** Para a 8.2 should be read as under:
   The maximum purchase consideration payable by the Acquirers in case of full acceptance of offer i.e. 12,00,000 fully paid up Equity Shares of Rs. 10/- is Rs. 1,89,84,000/-(Rupees One Crore Eighty Nine Lakhs Eighty Four Thousand Only) at a price of Rs. 15.82 per Equity Share (the "Offer Price") payable in cash.
   b) The following para has been added to Para 8.3
   Further SEBI has vide its letter no. CFD/DCR/TO/SS/OW/322/12 dated 04.01.2012 issued in terms of proviso to the regulation 18(2) of the Regulations has instructed the Acquirers to deposit 100% of the Offer obligation in the Escrow Account before opening of the Offer. The Acquirers have, therefore, further deposited Rs.1,42,00,000/- (Rupees Once Crores Forty Two Lakhs Only) now aggregating to Rs.1,90,00,000 being more than 100% of the consideration payable in the Open Offer in the Escrow Account.

This Corrigendum should be read in conjunction with the PA that has been filed with Securities and Exchange Board of India ("SEBI"). The Terms used but not defined in this announcement shall have the same meaning as given in the PA. All other terms and conditions of the Open Offer remain unchanged.

The acquirers accept full responsibility for the information contained in this announcement.

This corrigendum to the public announcement will also be available on the SEBI website at www.sebi.gov.in.

MANAGER TO THE OFFER

VIVRO

Vivro Financial Services Private Limited
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Tel.: 022 – 22657364,22624656,,22658397, Fax: 022 – 22658406,
Email: investors@vivro.net Website: www.vivro.net
Contact Person: Mr. Ashok Mehta/ Mr. Harish Patel

Place: Ahmedabad
Date:01.02.2012

Issued On behalf of the Acquirers
Dr. Sunil Gupta & Mrs. Rupal Gupta